

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 123**

**COMP.APPL/186(CH)2018**  
**CONT.A./5(CH)2022**  
**And**  
**CP/112(CH)2018**

**IN THE MATTER OF:**

**Mrs. Atiqa Bano**

...

**Petitioner**

**Versus**

**Golden Tulip Hospitality Pvt. Ltd.**

...

**Respondent**

**Under Section: 241(1), 242(4), 244(1), 425, CA 2013**

**Rule: 11 of NCLT**

**Order delivered on 14.06.2024**

Due to paucity of time, the matter could not be taken up today, hence  
adjourned to 02.08.2024.

Sd/-

**Court Officer**

June 14, 2024  
Priyanka